

**GOVERNMENT OF INDIA**

**MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2534**

**TO BE ANSWERED ON 14.12.2021**

**REGULATORY AGENCY FOR SOCIAL MEDIA**

**2534. SHRI RAJAN VICHARE**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government proposes to set up a regulatory agency to minimize the damage caused by social media;**
- (b) if so, the details thereof; and**
- (c) if not, the reasons therefor?**

**ANSWER**

**THE MINISTER OF INFORMATION AND BROADCASTING; AND  
MINISTER OF YOUTH AFFAIRS AND SPORTS**

**(SHRI ANURAG SINGH THAKUR):**

**a) to c):- The Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021, on 25th February, 2021 under Information Technology Act, 2000 which require the intermediaries, including social media intermediaries to follow due diligence as provided for in these Rules.**

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